

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 690 OF 2018 IN
APPEAL NO. 145 OF 2018**

Dated: 1st October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Godawari Power & Ispat Limited Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Respondent(s)
Anr.**

Counsel for the Appellant(s) : Mr. Buddy A.Ranganadhan
Mr. Raunak Jain
Mr. Vishrendra Tomar

Counsel for the Respondent(s) : Mr. C.K.Rai
Mr. Sachin Dubey for R-1

Mr. Apoorv Kurup
Mr. A.C.Boxipatro for R-2

ORDER

On 20.09.2018, we categorically directed Respondent No.2/distribution licensee not to take any coercive steps till next date of hearing i.e., today. However, as submitted by Mr. Buddy A. Ranganadhan learned counsel appearing for the appellant, we note that on 26.09.2018 notice of disconnection of supply, if non-payment of cross subsidy surcharge exists, seems to have been given to the appellant. This is totally mis-conceived because we have categorically desisted them from taking

such action. In that view of the matter, the impugned order in the appeal is stayed till next date of hearing.

Learned counsel for the appellant submits that there is no rejoinder.

List the matter for hearing on **11.10.2018**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

ts/kt